

IN THE NATIONAL COMPANYLAW TRIBUNAL: NEW DELHI

PRINCIPAL BENCH

(IB)-588(PB)/2017

IN THE MATTER OF:

SRS Finance Limited

... APPLICANT / PETITIONER

Vs

OMEGA Jeweller Pvt. Ltd.

...

RESPONDENT

SECTION:

Under Section 7 of Insolvency and Bankruptcy Code, 2016

Order delivered on 24.04.2018

Coram:

**CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)**

PRESENTS:

For the Applicant / Petitioner : Dr. Shruti Bajaj, Advocate

For the Respondent

ORDER

Under the Insolvency & Bankruptcy Act, 2016, a certificate under the Banker Book Evidence Act, 1881 is required to be issued. Bank of Baroda shall issue certificate as it is a statutory duty of the Bank to issue such a certificate which advance public interest. Learned Counsel for the petitioner is directed to place on record a certificate within 7 days from the date of production of this order.

List for further consideration on 17th May, 2018.



**(M. M. KUMAR)
PRESIDENT**



**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**